chers on completion of their training revert to their factories or other places of employment and conduct classes "or the rank and file of workers.

Qualifications—Education Officers.— For candidates recruited from the op?n market the essential Qualification is a second class Master's degree in Economics, Commerce, Education or any other Social Sciences or a second class bac lelor's degree with not less than three years' teaching experience and/ or practical field experience in labour, social service or community development. Knowledge of and experience in labour laws, industrial relations, trade unionism, labour welfare etc. is considered desirable. The trade unions are apprised that while sponsoring candidates these qualifications may be borne in mind, and their nominees are normally graduates.

Worker-Teachers.—Although no rigid ins'stence on educational qualification is made, the candidates read up to VIII standard or above are generally selected.

# PAY-SCALE OF SUB-EDITORS IN 'SAINIK SAMACHAR'

- \*318. SHRI BANSI LAL; Will the Minister of Defence be uleased to refer to the answer given to Stnrred Question No. 850 in the Ra.iva Sabha on 4th September, 1962 and state:
- (a) the present pay-scale of Ibe subeditors in the *Sainik Samachar* and whether it is the same as recommended by the Pay Commission; and
- (b) the date from which the new pay-scale has been made applicable and the date from which the pay-scale recommended by the Pay Commission was made applicable to similar personnel working elsewhere?

THE MINISTER OF DEFENCE (SHRI Y. B. CHAVAN); (a) The present pay-scale of Sub-Editors in the 'Sainik Samachar' is Rs. 270—10—290—15—410—EB—15—485.

The Pay Commission had not iccommended any particular pay-scale for this post; however, following the general principles of their recommendations, the pay-scale of Sub-Editors was revised from Rs. 200—10—300 to Rs. 210—10—290—15—425.

(b) The new scale (Rs. 270—485) has been given effect to from 7th January 1963.

The scale Rs. 270—425 was given effect to from 1st July 1959, i.e., the effective date of revision of pay-scales in pursuance of the Pay Commission's recommendations.

### COMPLAINT AGAINST STAFF OF H.A.L.

- \*320. SHRI P. K. KUMARAN; Will the Minister of DEFENCE be oleased to refer to the answer given to Starred Question No. 455 in the Rajya Sabha on the 19th March, 1963 and state:
- (a) whether investigations into ihe allegations of corruption in tonnectina with employment of workers in the Hindustan Aircraft Ltd.. Bangalore have since been completed;
- (b) if so, what are the details of the report; and
- (c) what action has been taken or is proposed to be taken to prevent such practices in future?

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OP DEFENCE (SHRI K. RAGHURAMAIAH): (a) and (b). The cases are in various; stages of investigation and departmental enquiry. It is not advisable to release the details at this stage.

(c) Necessary action will he tf.ken after the findings are received.

# PRIME MINISTER'S ASSURANCES 10 THB GOLDSMITHS

- \*321. SHRI BHUPESH GUPTA: Will the PRIME MINISTER be pleased to state:
- (a) whether the Prime Minister made a brief speech to the Goldsmiths wno assembled before his residence;

- (b) whether he gave any concrete assurance to redress the grievances of the goldsmiths; and
- (c) if so, what exactly is the nature of the assurances?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI DINESH SINGH): (a) Yes.

- (b) and (c) The Prime Minister told them that he was distressed at any Inconvenience caused to them. Obviously he could not deal with them at random and all that he could do was to send the memorandum which they had presented to him to the Finance Minister for his consideration, and this was done. They were, however, informed *inter alia* that the following steps had so far been taken by the Government to rehabilitate the gold-smiths who had been displaced as a result of the enforcement of the Gold Control Order:
  - (i) The State Governments had been asked to prepare schemes for the grant of loans and other educational concessions to bona fide goldsmiths. Some of the State Governments had already prepared such schemes and others were in the process of doing so.
  - (ii) Cooperative Societies were being organised for providing work for the displaced goldsmiths, within the framework of the Gold Control Rules, or in other allied occupation;;.
  - <iii) At the Central level, employment exchanges had been instructed to register all goldsmiths who were willing to accept alternative employment and highest priority, as in the case of discharged Central Government servants, would be accorded to those who were otherwise qualified and were fit for employment in Government or in other public sector undertakings.

The goldsmiths were also assured that the authorities concerned would

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be asked to ensure that the schemes referred to above were implemented as early as possible.

to Questions

# ASSISTANCE FOR CONSTRUCTION OF HOUSES FOR PLANTATION LABOUR

- ◆322. SHRI A. D. MANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:
- (a) whether it is a fact that the Deputy Minister for Labour, Mr. C. R. Pattabhiraman, declared on May. 23, 1963, that Government wou'.d assist construction of houses in plantations for plantation labour; and
- (b) if so, what is the nature of the assistance which Government will give for this purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND EMPLOYMENT AND FOR PLANNING (SHRI C. R. PATTABHI RAMAN): (a) In the course of discussions with representatives of workers and employers concerned with plantations in South India on 20th and 21st May 1963, at Conoor, Shri C. R. Pattabhi Raman, Deputy Minister for Labour, while stressing the need for stepping up the pace of construction of houses for plantation labour, stated that assistance would be given by Government in the matter of loans and materials.

(b) Assistance in the form of loans is already available to needy planters for construction of workers' houses under the Plantation Labour Housing Scheme. An income tax rebate limited to 20% of the expenditure incurred on housing is also allowed. The question of providing further assistance to the planters in procuring necessary finances and building materials will be considered by Government on receipt of the report of the Working Group on Plantations Labour Housing set up to investigate the matter.

### FINANCIAL POWERS OF NAGALAND ADMINISTRATION

\*323. SHRI R. S. KHANDEKAR: Will the PRIME MINISTER be pleased to state: